### GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.447 TO BE ANSWERED ON 25.02.2016

#### **COMPENSATION BY NTPC**

#### †447. SHRI TAMRADHWAJ SAHU:

Will the Minister of POWER be pleased to state:

- (a) the number of land displaced persons who have been compensated/yet to be compensated from NTPC Raigarh Power Project in Chhattisgarh;
- (b) the number of land displaced persons who have been given employment; and
- (c) the steps taken by the Government to provide rehabilitation to landless agricultural labourers and non-agricultural labourers including Tendupatta collectors?

#### ANSWER

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

- (a): NTPC is setting up a 3x800 MW Lara Super Thermal Power Project in Raigarh district of Chhattisgarh. Land Acquisition (LA) for the project is being done by the State Government of Chhattisgarh under LA Act. Till date, 2510 Project Affected Persons (PAPs) have been paid land compensation by District Administration. However, LA process is still in progress. Final list of persons to be compensated will be known after completion of LA process.
- (b): Due to State-of-the-art technology being adopted at Lara project, opportunities for direct employment of the persons who are not technically qualified are very restricted. As an alternative to employment options of rehabilitation grant in the form of either annuity for 30 years or lumpsum cash payment were finalized in consultation with the PAPs and the District Administration. Further, Power projects generate ample downstream employment opportunities to affected families through contracting agencies, petty contracts, cooperative societies and other self-employment avenues.
- (c): Rehabilitation grants is paid to landless labourers including Tendupatta Collectors. Disbursement of Rehabilitation grant to eligible persons as certified by the District Administration has been initiated.

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